

[Shri P. C. Sethi]

- (xiii) G.S.R. 560 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xiv) G.S.R. 561 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xv) G.S.R. 562 published in Gazette of India dated the 8th March 1969 (Hindi version).
- (xvi) G. S. R. 563 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xvii) G.S.R. 564 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xviii) G.S.R. 565 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xix) G.S.R. 566 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xx) G.S.R. 567 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxi) G.S.R. 568 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxii) G.S.R. 569 published in Gazette of India dated the 8th March, 1969 (Hindi version).
- (xxiii) G.S.R. 570 published in Gazette of India dated the 8th March, 1969, containing corrigendum to G.S.R. 1084 dated the 5th June, 1968 (Hindi version).
- (xxiv) G.S.R. 571 published in Gazette of India dated the 8th March, 1969 containing corrigendum to G.S.R. 2019 dated the 16th November, 1968 (Hindi version).

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ESTIMATES COMMITTEE

Seventy-first Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventy-first Report of the Estimates on action taken by Government on the recommendations contained in the Twelfth Report of the Estimates Committee on the Ministry of Defence-Defence Research and Development Organisation.

12.29 hrs

PERSONAL EXPLANATION BY A MEMBER

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Speaker, Sir, on the 20th March, 1969, while there was a lot of noise in the House, I intervened to say:-

"I want just to say that the Hon. Speaker said that some people have taken the monopoly of shouting. Any one who shouts gets a chance."

In doing this, I was only trying to help in restoring order and discipline in the House. You yourself, Sir, are aware how on several occasions, the procedure of the House has been unduly interrupted by noise and shouting.

Thereupon, the hon. Member, Shri S.M. Banerjee, who rose on a Point of Order, made a personal reference to me. He said:-

"We do not shout. We raise our voice. Your voice is mild. That is not our fault. The hon. Lady Member is very vocal in the Congress Party. She defends Birlas by shouting."

The last sentence of the hon. Member, Shri S.M. Banerjee, namely, "She defends Birlas by shouting", is now a part of the record of proceedings of the Lok Sabha. I have, therefore, sought your permission to make a personal explanation under Rule 357 of the Rules of Procedure and Conduct of Business in Lok Sabha.

I would like to state:-